

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1929**  
TO BE ANSWERED ON 13.03.2023

**CAMPA Funds**

1929. SHRI MARGANI BHARAT:  
SHRI RAJENDRA AGRAWAL:  
SHRI N. REDDEPPA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds allocated to various States in the country during the last three years, year-wise;
- (b) whether the Government has issued any guidelines for afforestation activities for States including the techniques of sapling, seedballs, seed and various type of surveillance;
- (c) the details of projects approved under the CAMPA funds during the last three years, State-wise;
- (d) the total number of jobs created under said projects utilising CAMPA funds; and
- (e) whether any audit of the CAMPA fund expenditure has been conducted and if so, the details thereof;
- (f) whether it is a fact that no CAMPA funds were allocated to Andhra Pradesh and if so, the details thereof; and
- (g) the future projection of next round of allocation of CAMPA funds to State from Union Government?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) The details of transfer of share of State Compensatory Afforestation Fund Management and Planning Authority Fund (State CAMPA fund) to various States and Union Territories (UTs) during the last three years from 2019-20 to 2021-22 are enclosed at **Annexure-I**.

- (b) The CAMPA funds are utilised for compensating the loss of forest land and ecosystem services by raising of compensatory afforestation, improving quality of forests through assisted natural regeneration, enrichment of biodiversity, improvement of wildlife habitat, control of forest fire, forest protection and soil and water conservation measures. The Compensatory Afforestation Fund (CAF Act), 2016 and Rules, 2018 provide elaborate guidelines and activities for utilization of CAMPA Fund. CAMPA also supports creation of nurseries for multiplication of quality planting material of locally suitable plant species. The monitoring and evaluation of CAMPA activities is provided in the CAF Act, 2016. The monitoring of CAMPA activities in States/UTs are carried out through Internal and Third Party monitoring and e-Greenwatch web portal.
- (c) The State and Union territories are required to submit the Annual Plan of Operations (APO), prepared by State CAMPA in accordance with the provisions of CAF Act, 2016 & Rules. The details of State-wise APOs approved by the National Authority are attached at **Annexure-II**.
- (d) CAMPA activities are implemented by engaging local communities in afforestation, nursery raising, soil-water conservation and forest protection activities. The National Authority does not maintain any information related to job creation under various Projects/Schemes funded under National Fund, CAMPA.
- (e) The Compensatory Afforestation Fund (CAF) Act, 2016 provides for audit of the accounts of both National and States/UTs CAMPA Authorities by the Comptroller and Auditor-General of India (C&AG). The C&AG audit of Annual Accounts of National Authority of last three financial years i.e. 2019-20, 2020-21 and 2021-22 has been conducted. The Audit of States CAMPA is done by C&AG through respective Accountant General Office.
- (f) The CAMPA funds transferred by National Authority to State of Andhra Pradesh is given below:-

State/UT	Year	Fund Allocated (Rs. in crore)
Andhra Pradesh	2019-20	1,734.81
	2021-22	114.05

- (g) The share of State CAMPA is transferred to Public Accounts of respective States and Union Territories from time to time after reconciliation of receipts of compensatory levies.

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## ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) OF LOK SABHA UNSTARRED QUESTION NO. 1929 DUE FOR REPLY ON 13.03.2023 BY SHRI MARGANI BHARAT, SHRI RAJENDRA AGRAWAL, SHRI N. REDDEPPA: 'CAMPA Funds'

Sr. No.	State/UT	Funds transferred to State/UT CAMPA Authorities (Rs.in crore)		
		2019-20	2020-21	2021-22
1.	Andaman & Nicobar Islands	NIL	16.41	NIL
2.	Andhra Pradesh	1,734.81	NIL	114.05
3.	Arunachal Pradesh	1,588.72	NIL	612.95
4.	Assam	560.81	NIL	NIL
5.	Bihar	522.95	NIL	43.64
6.	Chandigarh	11.38	NIL	NIL
7.	Chhattisgarh	5,791.70	NIL	207.50
8.	Dadara & Nagar Haveli	NIL	NIL	22.87
9.	Delhi	NIL	NIL	138.17
10.	Goa	238.16	NIL	NIL
11.	Gujarat	1,484.60	NIL	NIL
12.	Haryana	1,282.65	NIL	NIL
13.	Himachal Pradesh	1,660.72	NIL	NIL
14.	Jammu & Kashmir	408.35	356.20	NIL
15.	Jharkhand	4,158.02	NIL	NIL
16.	Karnataka	1,350.37	NIL	NIL
17.	Kerala	81.59	NIL	NIL
18.	Ladakh	NIL	249.27	NIL
19.	Madhya Pradesh	5,196.69	NIL	990.83
20.	Maharashtra	3,844.24	NIL	285.22
21.	Manipur	309.76	NIL	36.44
22.	Meghalaya	163.31	NIL	NIL
23.	Mizoram	212.98	NIL	NIL
24.	Nagaland	NIL	NIL	NIL
25.	Orissa	5,933.98	NIL	347.27
26.	Puducherry	NIL	NIL	NIL
27.	Punjab	1,040.84	NIL	NIL
28.	Rajasthan	1,748.26	NIL	NIL
29.	Sikkim	392.36	NIL	NIL
30.	Tamil Nadu	113.42	NIL	NIL
31.	Telangana	3,110.38	NIL	NIL
32.	Tripura	183.65	NIL	48.00
33.	Uttar Pradesh	1,819.63	NIL	NIL
34.	Uttarakhand	2,675.09	NIL	NIL
35.	West Bengal	236.48	NIL	NIL
	<b>TOTAL</b>	<b>47855.9</b>	<b>621.88</b>	<b>2846.94</b>

## ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) OF LOK SABHA UNSTARRED QUESTION NO. 1929 DUE FOR REPLY ON 13.03.2023 BY SHRI MARGANI BHARAT, SHRI RAJENDRA AGRAWAL, SHRI N. REDDEPPA: 'CAMPA Funds'

Sl. No.	Name of the State/UT	Annual Plan of Operation (APO) Approved (Rs. in Crore)		
		2019-20	2020-21	2021-22
1	Andaman & Nicobar Islands	1.56	2.13	0.00
2	Andhra Pradesh	322.97	330.82	325.00
3	Arunachal Pradesh	0.00	155.46	240.85
4	Assam	NIL	88.34	79.12
5	Bihar	140.18	239.47	106.84
6	Chandigarh	1.87	2.26	3.60
7	Chhattisgarh	848.51	1347.02	1500.75
9	Delhi	0.00	19.55	16.15
10	Goa	17.95	32.68	21.55
11	Gujarat	1484.60	169.85	169.00
12	Haryana	100.97	203.95	317.59
13	Himachal Pradesh	145.82	158.38	138.10
14	Jammu & Kashmir	126.74	184.33	257.16
15	Jharkhand	399.29	376.55	437.60
16	Karnataka	113.69	216.70	321.06
18	Kerala	0.00	15.78	25.13
19	Madhya Pradesh	453.50	500.00	616.88
20	Maharashtra	499.38	599.32	688.27
21	Manipur	30.97	27.79	25.09
22	Meghalaya	0.00	33.97	36.40
23	Mizoram	19.23	32.66	18.08
24	Nagaland	0.00	0.00	0.00
25	Odisha	556.34	773.39	901.03
26	Punjab	102.15	177.85	218.06
27	Rajasthan	265.39	280.70	286.70
28	Sikkim	44.96	47.72	70.00
29	Tamil Nadu	0.56	66.62	0.00
30	Telangana	501.26	483.78	752.71
31	Tripura	20.84	21.51	35.24
32	Uttar Pradesh	285.68	442.01	586.90
33	Uttarakhand	213.11	362.90	726.88
34	West Bengal	74.07	74.00	58.30
	<b>Total</b>	<b>6771.59</b>	<b>7467.49</b>	<b>8980.04</b>